Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting NC-V held on 11.10.2007

The Meeting No. 27/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 11.10.2007 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh.B.B Bharti, Director,	Regional Office of TC, Noida.
3.	Sh. Rajinder Pal Singh, DDG	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	O/o DC(SSI)
5.	Sh. Pradip Kumar, FTDO	DGFT

(TEXTILES and LEATHER ITEMS)

The Agenda for individual cases for Meeting No. 27/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

Online agenda case:-

Case No.:2/24/84-ALC3/2007	Party Name:MAYUR UNIQUOTERS LTD,	Meet No/Date: 27/84-	Status:
		ALC5/2007	Approved

					11.10.2007		LT
HQ File :01/80/050/00300/AM		108/	RLA File :13/24/040/00	0010/AM08/	Lic.No/Dat 16.07.2007	te:1310024692	
•	Decision: The Committee considered the case as per agenda and observed case of the firm, NC in its meeting held on 19.7.2007 has ratified Advandable No.1310024542 dt. 27.6.07. It was decided to ratify the subject Advance Authorized norms as detailed below:-			ince Authoi	isation		
Expor	t Product	Export Qty.		Import items as appl	ied for.	Import Q applied for.	ty. as
Coated Technical Textiles, GSM-700 +/- 10%		92400 Sq.Meter		PU Resin Solution (soild contents upto 3	30 1%)	1659 Kgs	
				2.PVC Resin Paste G	Grade,	27576.7 Kg	s
				3.PVC Plasticizer (DC	OP)	18073.4 Kg	S
				4. Pigments		1597.6 Kg	s
				5. Stabilizers		314.160 Kg	s
				6. DMF (DI Methyl For	mide)	663.430 k	(gs
				7.Methyl Ethyl Ketone	(MEK)	663.430	Kgs
				8. Release Pap 210Gms/Sqm)	er (155-	46200 Sq	mtrs.
				9.Fabric for backing (Polyester/Cotton 10%	material GSM-140	92400 Sq	mtrs.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Manually generated Agenda cases

Case No.617	M/s. Allahdad Tannery		
NC 27/08 dt. 11.10.2007	F.No. 01/84/50/627/AM-06/DES-V		
Ratification of input output norms against Advance Authorisation No.0610010155 dt.			
15.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda along with other relevant papers and perused written comments of CLRI, Chennai conveyed vide their letter dated 10.09.2007. Committee after detailed deliberation and in consultation with representatives of technical authorities decided to ratify the Advance Authorization issued in this case as detailed below: -

- 40 Kgs Sodium Sulfide/1000 Sq.ft may be allowed as against 5 Kgs; (i)
- 75 Kgs of Chrome tanning agent may be allowed as against 50 Kg. (ii)
- Fatliquors 30 Kgs may be allowed as against 24 Kg and a new item Sulfonated fish oil meant for (iii) leather, 10 kg may be allowed. However the Syntan requirement is reduced from 54 kg to 25 kg.
- 10.5 Kgs fillers for leather industry may be allowed as against 3 kg as per SION at S. No. G-7. (iv)
- Remaining items may be allowed as per SION at S. No. G-7. (v)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions in modification of decision taken earlier in meeting held on 20.7.2006.

Committee also decided to take similar action in respect of M/s.Model Tanners (India) Pvt.Ltd., Advance Authorisation No. 0610010188 dt. 23.12.05. The RLA may take necessary action on the above lines in modification of earlier decision taken in meeting held on 16.2.2006.(F.NO.01/84/50/649/AM06/DES.V)

Case No.618	M/s. Floor Décor.		
NC 27/08 dt. 11.10.2007	F.No. 01/84(84)/50/053/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No.1010072072 dt.			

6.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and observed that description of export product does not reveal that the same is definitely undergoing the process of printing. Further, description of import item also does not specify as to whether it is in roll form or in cut to size form. In view of this Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.619	M/s. Gupta Enterprises			
NC 27/08 dt. 11.10.2007	F.No. 01/84/162/765/AM-08/DES-V			
Ratification of input output norms against Advance Authorisation No.0410090397 dt.				
01.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda and observed that firm have not furnished stage-wise wastage to justify their claim for a total wastage of 20%. In view of this Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.620	M/s. Baliga Fishnets.		
NC 27/08 dt. 11.10.2007	F.No. 01/84/162/764/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No.0710052729 dt.			
06.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and observed that Import description "Nylon Yarn 1890 Denier & below" does not specify any range and such a description of import is not permitted as it will lead to

wide variation in denierage. Similarly export description "Made up fishing Nets of Nylon 1890 Denier & below" will lead to a wide variation in denierage and can't be permitted. Hence, it is not possible to establish nexus between import and export. In view of this Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.621	M/s. VMT Spinning Co. Ltd., Ludhiana.			
NC 27/08 dt. 11.10.2007	F.No. 01/84/50/555/AM-07/DES-V			
Re-fixation of input output norms against Advance Authorisation No.3010051223 dt.				
16.3.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda and perused the written comments of TC, Mumbai conveyed vide their letter No. 27/13/07/Spg./47 dated 21.05.2007. Committee after detailed deliberation and in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case in partial modification of its earlier decision taken on 28.06.2007 as detailed below: -

Export Product	Export Qty.	Import Item as applied for	Qty. allowed against the export of 1 kg of export product.
Woolen blended yarn containing Lyocell/Wool on Grey (containing 8000	10000 Kgs.	Tencel Staple Fibre Tencil LF(Lyocell Cly) (8920 Kgs)	1.115 Kgs/Kg
Kgs. of Lyocell and 2000 Kgs of Wool		Wool Tops (2200 Kgs)	1.10 Kgs./Kg

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.622	M/s. Richa & Co., New Delhi.
NC 27/08 dt. 11.10.2007	F.No. 01/84/50/036/AM-05/DES-V
Re-fixation of input output	norms against Advance Licence No.0510124000 dt.

Decision: The Committee considered the case as per agenda and observed that Qty. of input recommended by TC, Mumbai vide their letter dated 07.07.2004 is 0.57 Sq mtrs./Pc and DC (SSI) vide their U.O dated 14.07.2004 has recommended @ 0.68 sq.mtrs/Pc. and there is a variation between these two recommendations. In view of this Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by taking average of the both the recommendations given by TC, Mumbai and DC (SSI) as detailed below: -

Export Product	Export Qty.	Import Item as applied for	Qty. allowed per Pc of export
			product.
Jumper for Infants/Girls, GSM 180+/-10%	11300 Pcs	100% Cotton Corduroy Fabrics, GSM 180+/-10%	0.625 Sq mtrs./Pc

The GSM of the fabric of import and export should be within the range allowed.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. This is in partial modification of decision taken on 15.7.2004.

Case No.623	M/s.Loyal Textile Mills Ltd.	
NC 27/08 dt.11. 10.2007	F.NO.1/84/162/92/AM08/DES-V	
Export of Mill made Industrial work w	vear woven garments	
Advance Authorization No No.35	10020806 dt.19.04.2007 – under Para 4.7 of	
HBP(Vol1)2004-2009.		
RLA Ref.No.35/24/040/66/AM07		

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter No. 18/2729/07/E-II/70 dated 07.09.2007 as detailed below: -

Export Product	Export Qty.	Import Product as applied for	Qty. allowed
1. Mill made Industrial, work wear woven garments with or	16000 Pcs	1.Raw Cotton	1.26 Kg./kg on cotton content.
without lining		2.Vat Dyes	1.5% on cotton content
2. Pant without lining – 5000 pieces (15300 SQ Mtrs./4590		3.Carbon Yarn	1.03 kg for each kg of carbon content in the export product.
KGS) jacket without lining – 3000 Pieces (12750 SQ		4.Flacavon	384.81 Gms.
Mtrs/3825 Kgs) Jacket with lining 3000 pieces (10800 SQ		5.Ukadan MHR	50.03 Gms.
Mtrs./3240)+ Lining Fabric 1073.28 kgs		6. Silastal UT 8043	1.92 Gms.
3. Pant with lining – 5000		7. Silastal NSI Konz	19.02 Gms
pieces (15300 SQ Mtrs./4590KGS) + lining fabric 1720 KGS Main Fabric content		8. Furnace Oil	Not allowed(under para 4.7)

15107.85 KGS Carbon yarn	
content.1137.15 KGS lining	
fabric content 2793.28 KGS.	

RLA shall be advised to issue Advance Authorization under this category and accordingly adhoc norms shall be allowed for one year. Ad-hoc norms fixed shall be published on the official website for information of the exporters. Cotton Export Promotion Council may be advised to furnish industry data in respect of 4-5 firms, who are engaged in manufacturing of the export item within 45 days so that these adhoc norms can be converted into SION.

Case No.624	M/s.Pearl Global Ltd	
NC 27/08 dt.1110.2007	F.NO.1/84/50/564/AM07/DES-V	
Export of Bay Doll French Terry Hoodie Jackets		
Advance Authorization No No.0	0510201506 dt.22.03.2007 – under Para 4.7 of	
HBP(Vol1)/2004-2009.		
CLA New Delhi Ref.No.05/24/040	0/1029/AM07 (Review Case)	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter No. 18/2723/06/E-II/231 dated 29.08.2007 as detailed below: -

Export Product	Export Qty.	Import Product	Qty. allowed per Pc of export
Baby Doll French Terry	4841.370 Kgs	30S/1 Cotton - 20S/1	product. 1. 269 gms (1.28 Sq mtr.)
Hoodie Jackets		Cotton French Terry Knitted Fabric, GSM 210	

		(+/-10%) (Body Knitted Fabric. 2. 30S/1 Cotton 40D Spandex 2X2 RIB Knitted Fabric, GSM 235(+/-10%), Trim Fabric	2. 52 grms (0.22 Sq mtrs.)
2. Baby Doll French Terry Hoodie Jackets	2064.150 Kgs.	1. 32S/1BC05 Hther Yarn +20s/1 Combed Cotton Single Terry Before wash GSM 215(+/-10%) Body Knitted Fabric	1. 275 grms (1.28 Sq mtrs.)
		2. 97% Cotton 3% Spandex 32S/1BC 05 HTHER RIB 2X2 Before wash GSM 230(+/-10%), TRIM Knitted Fabric	2. 51 grams (0.22 Sq mtr.)

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. in respect of export product mentioned above from firm and check/monitor the same by imposing Style No. on export side.

Outside agenda cases

Case No.: 1	Party Name:PARKASH WOOLLEN INDS		Status: Rejected
HQ File :01/84/050/00129/AM08/	1	Lic.No/Date: 3310009980 07.08.2007	

Decision: The Committee considered the case as per agenda and perused the report submitted by the team of officers consisting of officers from R.O, TC, Noida, DC (MSME) and DGFT after conducting an inspection of M/s Prakash Woollen Industries, Panipat alongwith the unit of M/s Faze Three Ltd, Panipat. Against the subject A/A, firm imported the finished Polyester blankets duly hemmed from China and after unpacking the same individual blanket was embossed with Client's logo with the help of high temperature heat press Machine i.e. Heat Press Embossing Machine. Thereafter, the blankets were repacked in bales of 30 Pcs each and exported out of Country. Committee felt that only embossing work is being done which is a minor and miniscule process not covered under the provision of Para 4.7 of Handbook of Procedures. In view of this Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to reject this case

RLA may take suitable consequential action accordingly.

Case No.2	M/s. Faze Three Ltd.
NC 27/08 dt. 11.10.2007	F.No. 01/84/50/23/AM-07/DES-V
Ratification of input output norms	against Advance Authorization No. (i) 0310372017
dt. 17.03.2006, (ii) 0310373227	dt. 24.03.2006, (iii) 0310376683 dt. 20.04.2006, (IV)
0310425137 dt. 30.03.2007 and	(v) 0310370594 dt. 09.03.2006

Decision: The Committee considered the case as per agenda and perused the report submitted by the team of officers consisting of officers from R.O, TC, Noida, DC (MSME) and DGFT after conducting an inspection of M/s Prakash Woollen Industries, Panipat alongwith the unit of M/s Faze Three Ltd, Panipat. Against A/A No.

0310372017 dt. 17.03.2006, the unit has completed the manufacturing of Nylon rugs and the exports under other A/A mentioned above of the firm have been done from the firm's units located at Dapada and they have completed the E.O against this A/A. As regards other A/As, the raw material is being processed for manufacture of export product at firm's unit situated in the Union Territory of Dadar and Nagar Haveli as such Panipat unit of the firm is not in a position to give the details. Therefore, team of officers advised to submit the following documents/information: -

- (a) Copies of Bills of Entry regarding imports made against the Advance Authorization No. 0310372017 dt. 17.03.2006:
- (b) Photo copies of shipping bills;
- (c) Manufacturing process and flow chart alongwith stage-wise wastage;
- (d) Copy of foreign buyers order;
- (e) Net content of Nylon Yarn in export product.

The above details have not been submitted by firm so far.

In view of this Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to reject all the above cases of the firm. .

RLA may take suitable consequential action accordingly.

(a)(a)(a)(a)(a)(a)